

DIVISION BENCH

ITEM NO.109

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.275/2021, IA No.278/2021, IA No.280/2020, MA No.10/2022
IA No.160/2022, IA No.51/2023, IA No.70/2023, CONT. A. No.01/2023,
IA No.81/2023, IA No.89/2023, IA No.371/2023, IA No.482/2023,
IA No.649/2023 & IA No.178/2024 IN CP (IB) No.189/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 30th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MKM TECHNOLOGIES PVT LTD V/S LEEL ELECTRICALS LTD
UNDER SECTION	9 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Amar Vivek, Adv. : *For the Liquidator*
- Sh. Nakul Mohta alongwith Sh. Zain Abbas, Sh. Ayush Kashyap, Advs. : *For the Applicant in IA No.51/2023 Cont. A. No.01/2023 & IA No.81/2023 & Res. No.2 in IA No.70/2023*
- Ms. Gunjan Jadwani, Adv. : *For the Applicant in IA No.70/2023 & Res.No.2 & 3 in IA No.51/2023, IA No.81/2023 & Res. No.1-5 in Cont. A. No.01/2023*
- Ms. Kiran Bala Agarwal, Adv. : *For the Applicant in IA No.178/2024*
- Sh. Rony John with Sh. Arshdeep Singh, Advs. : *For Res. No.13 in IA No.280/2020*
- Sh. Kunal Sabharwal with Sh. Deepak Mahajan, Sh. Raghav Mittal and Sh. Shubham Madaan, Advs. : *For Res. No.16 in IA No.280/2020*
- Ms. Babita Jain, Adv. : *For Res. No.1 in IA No.275/2021, Res. No.2 in IA No.278/2021 and Res. No.4 in IA No.280/2020*
- Sh. Varun Srivastava, Adv. : *For Res. No.7 & 8 in IA No.280/2020 & in IA No.275/2021*

-Sd-

-Sd-

Sh. Kushagra Srivastava with Ms. Anjali Bhardwaj, Advs. : For the Applicant in IA No.160/2022

Ms. Madhumita Bhattacharjee with Ms. Srija Choudhury, Advs. : For the Res. nos.2, 5, 6, 8, 9, 11 & 12 in IA No.280/2020, Res. Nos.2, 4, 5, 9, 10, 11, 13, 14 & 15 in IA No.275/2021 and Res. Nos.1, 4, 5, 6, 7, 8 & 9 in IA No.278/2021

Sh. Anil Kumar, PCS : For the Res. No.3 in IA No.275/2021, IA No.278/2021 & IA No.280/2020

ORDER

Ld. Counsels representing their respective parties are present.

IA No.178/2024

1. In this case, the notice was issued to the Liquidator.
2. The Ld. Counsel representing the Liquidator seeks and is granted one week time to respond to the said application by serving an advance copy to the opposite side.
3. Let the matter be adjourned for further hearing on 10th May, 2024, to come up higher on Board.
4. All other applications be also put up on the same date.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

30th April, 2024

Kavya Prakash Srivastava
(Stenographer)